

Delhi Railway Station and the Inter-State Bus Terminus. Arrangements were also made to permit DLY/DLZ tourist taxis to pick up passengers from Taxi Stands.

Demand for an Aerodrome at Nasik

5837. SHRI Z. M. KAHNDOLE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the people of Nasik city and surrounding areas have been requesting for the construction of an aerodrome at Nasik;

(b) whether Government have taken a decision in the matter; and

(c) if so, when the construction of the aerodrome at Nasik and also the aerial communication will start?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No. Sir. There is an airfield at Ozar near Nasik under the control of Hindustan Aeronautics Ltd. There is another airfield, Nasik Road, which is under the control of the Indian Air Force.

(b) and (c) Do not arise. Indian Airlines will, however, consider introducing an air service to Nasik when their fleet position improves, subject to permission being granted by the Ministry of Defence.

Voluntary Retirement Scheme

5838. SHRI SURENDER REDDY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3601 on the 20th March, 1970 regarding the Voluntary Retirement Scheme and state:

(a) what are the factors which have induced Government to accept one part of a recommendation on "Measures for Strengthening of Administration", i.e., retiring the employees on attaining the age of 50 years, and what are those factors inducing Government for not accepting the other part of the same recommendation for retiring the employees on completion of 25 years of service;

(b) what are the basic statistics available with Government to conclude that "most of the officers in Class I and Class II posts would have completed about 25 years of service by the time they attain the age of 50 years"; and

(c) what are details of factors influencing Government's decision or discrimination in favour of one category of Officers against another in Class I and Class II posts as stated above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c) Age limits for direct recruitment to Central Services Class I and Class II have generally been prescribed as 21 to 24 years. Accordingly, officers in those Services would complete about 25 years of service by the time they attain the age of 50 years. Where however, the recruitment rules for a post lay down a higher age-limit namely, 35 years or above, the incumbent of such a post would complete only 15 years or less of service on reaching the age of 50 years. With a view to providing for reasonable length of service before the power to retire a Government servant, if it is necessary to do so in public interest, before attaining the age of superannuation, is exercised, the rules provide that in the latter type of cases, the power to so retire the Government servant would be exercised only after he has attained the age of 55 years. The rules providing for the exercise of the powers of retirement in the public interest, on a Government servant attaining the age of 50 years or 55 years as mentioned above, do not involve any discrimination.

Visit by Mr. Buta Beg to Delhi

5839. SHRI R. K. BIRLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that one Mr. Buta Beg, a Muslim from U.K., recently visited Delhi and met many persons in the city;